GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:2897 ANSWERED ON:30.07.2014 PROSECUTION OF PUBLIC SERVANTS Devi Smt. Rama;Jadhav Shri Prataprao Ganpatrao

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether any time limit has been fixed for grant of sanction for prosecution of public servants;
- (b) if so, the details thereof;
- (c) whether the Government/CBI centrally maintains the records/ information/data relating to cases requiring mandatory sanction of the Government for prosecution of the officers of various Ministries and Department of the Government;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) whether improper maintenance of records/information/data has adversely affected in expediting the prosecution of corrupt public servants and if so, the details thereof and the remedial steps taken/being taken later by the Government in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a)&(b): The Hon'ble Supreme Court of India in its judgment in Vineet Narain versus Union of India and another has prescribed timelimit of three months for grant of Sanction for Prosecution. However, additional time of one month has been allowed where consultation is required with the Attorney General (AG) or any other law officer in the AG's office.

Department of Personnel & Training (DoPT) vide its Office Memorandum No. 372/19/2012-AVD.III dated 03.05.2012 has circulated duly approved recommendations of Group of Ministers (GoM), wherein, the competent Authority has been instructed to mandatorily take a decision within a period of three months from receipt of request and pass a speaking order.

(c) to (e): CBI centrally maintains the records/information/data relating to cases requiring mandatory sanction of the Government for prosecution of the officers of various Ministries and Department of the Government. The details of Ministry wise Cases/Requests pending for prosecution sanction are given at Annexure 'A'.